

महाराष्ट्र शासन राजपत्र भाग चार-क, गुरुवार ते बुधवार,  
ऑगस्ट २३-२९, २०१२/भाद्र १-७, शके १९३४

**THE HIGH COURT OF JUDICATURE AT BOMBAY**

**APPELLATE SIDE**

**NOTIFICATION**

No. P. 3601/2012.— The Honourable the Chief Justice and the Judges of the High Court are pleased to direct that the following amendments shall be made in the Bombay High Court Appellate Side Rules, 1960 (Reprint 1981) :—

**A**

**Existing paragraph in Rule 1 of Chapter I of the Bombay High Court Appellate Side Rules, 1960 (Reprint 1981) may be numbered as (i) and following sub-rule (ii) may be added in Rule 1 :—**

“(ii) Notwithstanding anything contained in this Chapter, the Chief Justice may assign any matter or categories of matters, which can be disposed of by a Single Judge, to a Division Bench.”

**B**

**Existing proviso to Rule 18 of Chapter XVII may be numbered as “(1)” and following proviso may be added as the second proviso :—**

“(2) Provided further that the Chief Justice may assign any petition falling under Clauses 1 to 43 or any Clause that may be added hereinafter to, a Division Bench.”

**C**

**The word “ and ” occurring before the word “ Securitization ” may be substituted by a coma ‘,’ and following words may be added at the end of Sub Rule 3 of Rule 18 of Chapter XVII :—**

“ and Maharashtra Scheduled Castes, Scheduled Tribes, De notified Tribes, (Vimukta Jatis), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of Caste Certificate Act, 2000.”

महाराष्ट्र शासन राजपत्र भाग चार-क, गुरुवार ते बुधवार,  
ऑगस्ट २३-२९, २०१२/भाद्र १-७, शके १९३४

D

**Existing paragraph in Rule 1 of Chapter XVII of the Bombay High Court Appellate Side Rules, 1960 (Reprint 1981) may be numbered as (i) and following sub-rule (ii) may be added in Rule 1 :—**

*“(ii) Notwithstanding anything contained in this Chapter, the Chief Justice may assign any matter or categories of matters, which can be disposed of by a Single Judge, to a Division Bench.”*

High Court, Appellate Side, Bombay,  
dated the 10th August 2012.

MANGESH S. PATIL,  
Registrar, (Judicial-I).